



राष्ट्रीय कंपनी विधि अधिकरण / **NATIONAL COMPANY LAW TRIBUNAL**

छठातल, ब्लॉक-३,
सी. जी. ओ. कम्प्लेक्स, लोधी रोड
6th Floor, Block-3,
CGO Complex, Lodhi Road,
नई दिल्ली/New Delhi-110003
दिनांक/Dated: 13.02.2020
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NOTICE

Please refer to the Hon'ble NCLAT, New Delhi's order dated 10.01.2020 in Company Appeal (AT) (Insolvency) No. 50 of 2020 in the matter of Raman Agarwal Vs J.R. Agro Tench. Pvt Ltd. wherein the Hon'ble NCLAT has directed as under:-

"At this stage, we may mention that there is no provision to file any company application under the 'National Company Law Tribunal Rules, 2016'. Henceforth, the Adjudicating Authority (National Company Law Tribunal) of the country will never entertain the company applications in insolvency matters as Interlocutory Applications are maintainable under the 'I&B Code'."

2. In compliance of aforesaid order an application in Company Petition in IBC, 2016 matters shall be written as Interlocutory Application (IA) not as Company Application (CA) in all IBC matters.

All the concerned stakeholder shall act accordingly immediately.


(Shiv Ram Bairwa) 13.2.2020
Registrar